OFFICE OF THE CHIEF COMMISSIONER OF CUSTOMS & CENTRAL TAX, GST
BHAVAN, VISAKHAPATNAM ZONE,
PORT AREA: VISAKHAPATNAM – 530035
PH. 0891-2712739 e-mail: ccu-cexvzg@gov.in FAX. 0891-2561942

VIII/48/01/2020-CC (VZ)-Cus. Tech
date: 01/09/2020

To,
The Director General
Directorate General of Systems
& Data Management, Customs & Central Excise,
4th & 5th floor, Hotel Samrat, Chankyapuri, Kautiya Marg,
New Delhi-110021

Sir,

Sub: Application of Authorized Economic Operator Status T2 of M/s. Sembcorp
Energy India Ltd - reg.

M/s. Sembcorp Energy India Ltd has applied for AEO – T2 certification in
terms of CBEC circular no. 33/2016 dated: 22.07.2016 as amended vide Circular
03/2018 dated: 17.01.2018.

2. In this regard, it was informed by Directorate of International Customs, New
Delhi that, legal compliance letters for the year 2017-18 in respect of M/s Thermal
Powertech Corporation India Limited and for the years 2017-18 & 2018-19 in
respect of M/s Sembcorp Gayatri Power Limited to be uploaded on CBIC website as
per Para 3.2.6 of CBIC Circular No. 33/2016-Cus dated 22.07.2016 (amended vide
Circular No. 3/2018-Cus dated 17.01.2018). This is keeping in view of the change of
name from M/s Thermal Powertech Corporation India Limited to M/s Sembcorp Energy
India Limited on 10.02.2018 and merger of M/s Sembcorp Gayatri Power Limited
(transferor) with M/s Sembcorp Energy India Limited (transferee) on 30.10.2018 with
effective date from 01.04.2017,

3. Hence it is requested to upload on CBEC website at the following location:
Home->Departmental Officers->Systems/Home->Public Information->Indian AEO
Programme, so that all the field formation may directly respond to this Zonal AEO cell
with requisite legal compliance information within 14 days of uploading.

Yours faithfully,

Encl:s/a/a

(ARAVINDA DAS)
Assistant Commissioner (CCO)
0891-2560793/2853164

GST Bhavan, Port Area, Visakhapatnam-530 035
©0891-2568837 = 2561942 ccu-cexvzg@gov.in
OFFICE OF THE CHIEF COMMISSIONER OF CUSTOMS & CENTRAL TAX, GST
BHAVAN, VISAKHAPATNAM ZONE,
PORT AREA: VISAKHAPATNAM – 530035
PH. 0891-2712739 e-mail: ccu-cexvgz@gov.in FAX. 0891-2561942

F No. VIII/48/01 /2020-CC (VZ)-Cus.Tech date: 01/09/2020

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block No.1/ Wing No.5 /R.K.Puram /New Delhi.

2. The Director General of Revenue Intelligence, ‘D’ Block, I.P. Bhawan, I.P. Estate, New Delhi.

3. The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing No.VI, 2nd floor, R.K. Puram, New Delhi.

4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi.


6. All Chief Commissioners, Customs, Customs (Prev.), Central Excise, Central Excise (Audit), Service Tax, Service Tax (Audit) and LTUs.

Sir/ Madam,


*****


In this regard, it was informed by Directorate of International Customs, New Delhi that, legal compliance letters for the year 2017-18 in respect of M/s Thermal Powertech Corporation India Limited and for the years 2017-18 & 2018-19 in respect of M/s Sembcorp Gayatri Power Limited to be uploaded on CBIC website as per Para 3.2.6 of CBIC Circular No. 33/2016-Cus dated 22.07.2016 (amended vide Circular No. 3/2018-Cus dated 17.01.2018). This is keeping in view of the change of name from M/s Thermal Powertech Corporation India Limited to M/s Sembcorp Energy India Limited on 10.02.2018 and merger of M/s Sembcorp Gayatri Power Limited (transferor) with M/s Sembcorp Energy India Limited (transferee) on 30.10.2018 with effective date from 01.04.2017.

Board of Directors/ Proprietors/partners of the above said firms is enclosed herewith.

---

GST Bhavan, Port Area, Visakhapatnam-530 035
©0891-2568837 = 2561942 ccu-cexvgz@gov.in
3. Further, it is also requested that details regarding below mentioned points may be intimated to Zonal AEO Cell positively within 14 days from the date of uploading of the details vide post or through e-mail address given below:

   i) Show Cause Notices issued to them during last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where Service Tax has been collected but not deposited to the Government.

   ii) Cases wherein prosecution has been launched or being contemplated against the applicant or its senior management.

   iii) Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point (i) and (ii) above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

4. The details may include issue in brief, date of SCN/ order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may please be communicated.

5. These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of para 3.2 of the circular no. 33/2016 dated: 22.07.2016. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in processing application for ‘AEO’ Status to the applicant.

6. Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to us.

   Yours faithfully,

   (ARAVINDA DAS)
   Assistant Commissioner (CCO)
   0891-2560793/2853164

---

GST Bhavan, Port Area, Visakhapatnam-530 035
0891-2568837  2561942 ccu-cexvzg@gov.in
To,
The AEO Programme Manager,
Directorate of Performance Management,
CBIC, D Block, IP Bhawan,
IP Estates, New Delhi – 110002

Respected Sir,

Sub: Legal Undertaking for Thermal Powertech Corporation India Limited (TPCIL) for FY 2017-18

I, SHUBHESH GUPTA General Manager – Procurement of Sembcorp Energy India Ltd, formerly Thermal Powertech Corporation India Limited (TPCIL) declare that there is no case is pending in any legal forums against the Company, Directors & any other responsible persons involved in the business activities and also no case has been booked by any agencies till now.

This declaration is being issued for FY 2017 -18 on by Sembcorp Energy India Limited as name change was effective from 10th February 2018. (Certificate of incorporation appended for ready reference)

Thanking you

Yours faithfully

For Sembcorp Energy India Ltd

Authorised Signatory

Name : SHUBHESH GUPTA
Desig.: GENERAL MANAGER – PROCUREMENT
<table>
<thead>
<tr>
<th>S. No.</th>
<th>DIN</th>
<th>Name</th>
<th>Address</th>
<th>Designation</th>
<th>Date of Appointment</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>03472658</td>
<td>Mr. Tang Kin Fei</td>
<td>31, Margoliouth Road, Singapore – 258557, Singapore</td>
<td>Chairman</td>
<td>11.02.2011</td>
</tr>
<tr>
<td>2.</td>
<td>05135381</td>
<td>Mr. Atul Mohan Nargund</td>
<td>H. No. 631090 TSR Towers, Raj Bhavan Road, Somajiguda, Hyderabad - 500082 Telangana, India</td>
<td>Managing Director</td>
<td>12.05.2016</td>
</tr>
<tr>
<td>3.</td>
<td>00005573</td>
<td>Mr. T.V. Sandeep Kumar Reddy</td>
<td>8-2-331/2/A, Road No 3, Banjara Hills, Hyderabad, 500034, Telangana, India</td>
<td>Director</td>
<td>04.04.2008</td>
</tr>
<tr>
<td>4.</td>
<td>02749496</td>
<td>Mr. D.V. Chalam</td>
<td>Plot No. 558, Flat No. F1, Swarna Heights, Arora Colony, Road No. 3, Banjara Hills, Hyderabad, 500034, Telangana, India</td>
<td>Director</td>
<td>17.03.2008</td>
</tr>
<tr>
<td>5.</td>
<td>03472688</td>
<td>Mr. C.G. Tan</td>
<td>36E LA Salle Street, Singapore, 454936, Singapore</td>
<td>Director</td>
<td>11.02.2011</td>
</tr>
<tr>
<td>6.</td>
<td>03274824</td>
<td>Mr. Ng Meng Poh</td>
<td>2 Surrey Road #08-00, Singapore, 307742, Singapore</td>
<td>Director</td>
<td>16.03.2012</td>
</tr>
<tr>
<td>7.</td>
<td>00024322</td>
<td>Mr. Tantra Narayan Thakur</td>
<td>B-1/46 2ND Floor, Safdarjung Enclave, New Delhi, 110029, Delhi, India</td>
<td>Independent Director</td>
<td>30.07.2015</td>
</tr>
<tr>
<td>8.</td>
<td>02872723</td>
<td>Ms. C.R. Gayathri</td>
<td>Plot No. 20-A, Road No. 2, Jubilee Hills, Hyderabad – 500 033, Telangana, India</td>
<td>Independent Director</td>
<td>17/02/2017</td>
</tr>
</tbody>
</table>

FOR SEMBCORP ENERGY INDIA LIMITED

NARENDRA ANDE
COMPANY SECRETARY
DATE : AUGUST 31, 2020
To,
The AEO Programme Manager,
Directorate of Performance Management,
CBIC, D Block, IP Bhawan,
IP Estates, New Delhi - 110002

Respected Sir,

Sub: Legal Undertaking for Sembcorp Gayatri Power Limited (SGPL) for FY 2017-18

I, SHUBHESH GUPTA General Manager – Procurement of Sembcorp Energy India Ltd, declare that there is no case is pending in any legal forums against the Company, Directors & any other responsible persons involved in the business activities and also no case has been booked by any agencies till now.

This declaration is being issued for FY 2017-18 by Sembcorp Energy India Limited as Amalgamation of Sembcorp Gayatri Power Limited with Sembcorp Energy India Limited is effective from 31st October 2018. (Amalgamation Order appended for ready reference)

Thanking you

Yours faithfully

For Sembcorp Energy India Ltd

Authorised Signatory
Name: SHUBHESH GUPTA
Desig.: GENERAL MANAGER - PROCUREMENT
LIST OF BOARD OF DIRECTORS OF ERSTWHILE SEMBCORP GAYATRI POWER LIMITED (NOW AMALGAMATED WITH SEMBCORP ENERGY INDIA LIMITED) AS ON MARCH 31, 2018

<table>
<thead>
<tr>
<th>S. No.</th>
<th>DIN</th>
<th>Full Name</th>
<th>Present residential address</th>
<th>Designation</th>
<th>Date of Appointment</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>07754310</td>
<td>Mr. Neil Garry McGregor</td>
<td>193, Ocean Drive Sentosa Cove Singapore - 098455</td>
<td>Chairman</td>
<td>01/04/2017</td>
</tr>
<tr>
<td>2.</td>
<td>00005573</td>
<td>Mr. T.V. Sandeep Kumar Reddy</td>
<td>8-2-331/2/A, Road No 3, Banjara Hills, Hyderabad, 500034, Andhra Pradesh,</td>
<td>Director</td>
<td>26/07/2011</td>
</tr>
<tr>
<td>3.</td>
<td>07350892</td>
<td>Mr. Vipul Tuli</td>
<td>1606A The Magnolias, Golf Links, Sector 42 Gurgaon 122009 HR IN</td>
<td>Managing Director</td>
<td>17/04/2017</td>
</tr>
<tr>
<td>4.</td>
<td>03472688</td>
<td>Mr. Tan Cheng Guan</td>
<td>36E LA Salle Street, Singapore, 454936, Singapore</td>
<td>Director</td>
<td>27/02/2014</td>
</tr>
<tr>
<td>5.</td>
<td>03274824</td>
<td>Mr. Ng Meng Poh</td>
<td>2 Surrey Road #08-00, Singapore, 307742, Singapore</td>
<td>Director</td>
<td>27/02/2014</td>
</tr>
<tr>
<td>6.</td>
<td>02749496</td>
<td>Mr. D.V. Chalam</td>
<td>Plot No. 558, Flat No. F1, Swarna Heights, Arora Colony, Road No. 3,</td>
<td>Director</td>
<td>27/02/2014</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Banjara Hills, Hyderabad, 500034, Andhra Pradesh,</td>
<td></td>
<td></td>
</tr>
<tr>
<td>7.</td>
<td>02872723</td>
<td>Ms. C.R. Gayathri</td>
<td>Plot No. 20-A, Road No. 2, Jubilee Hills, Hyderabad – 500 033</td>
<td>Independent Director</td>
<td>17/02/2017</td>
</tr>
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<td>8.</td>
<td>00024322</td>
<td>Mr. Tantra Narayan Thakur</td>
<td>B-1/46 2ND Floor, Safdarjung Enclave, New Delhi, 110029, Delhi, India</td>
<td>Independent Director</td>
<td>30/07/2015</td>
</tr>
<tr>
<td>9.</td>
<td>00013208</td>
<td>Mr. Radhey Shyam Sharma</td>
<td>B3- 1102, The World Spa (W), Sector-30 Gurgaon Haryana, India</td>
<td>Independent Director</td>
<td>17/02/2018</td>
</tr>
</tbody>
</table>

FOR SEMBCORP ENERGY INDIA LIMITED

NARENDRA ANDE
COMPANY SECRETARY
DATE : AUGUST 28, 2020
**LIST OF BOARD OF DIRECTORS OF ERSTWHILE SEMBCORP GAYATRI POWER LIMITED (NOW AMALGAMATED WITH SEMBCORP ENERGY INDIA LIMITED) AS ON MARCH 31, 2017**

<table>
<thead>
<tr>
<th>S. No.</th>
<th>DIN</th>
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<td>27.02.2014</td>
</tr>
<tr>
<td>2.</td>
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<td>Mr. Atul Mohan Nargund</td>
<td>H. No. 631090 TSR Towers, Raj Bhavan Road, Somajiguda, Hyderabad - 500082 Telangana, India</td>
<td>Managing Director</td>
<td>19.05.2016</td>
</tr>
<tr>
<td>3.</td>
<td>00005573</td>
<td>Mr. T.V. Sandeep Kumar Reddy</td>
<td>8-2-331/2/A, Road No 3, Banjara Hills, Hyderabad, 500034, Telangana, India</td>
<td>Director</td>
<td>26.07.2011</td>
</tr>
<tr>
<td>4.</td>
<td>03472688</td>
<td>Mr. C.G. Tan</td>
<td>36E LA Salle Street, Singapore, 454936, Singapore</td>
<td>Director</td>
<td>27.02.2014</td>
</tr>
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<td>03274824</td>
<td>Mr. Ng Meng Poh</td>
<td>2 Surrey Road #08-00, Singapore, 307742, Singapore</td>
<td>Director</td>
<td>27.02.2014</td>
</tr>
<tr>
<td>6.</td>
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<td>Mr. D.V. Chalam</td>
<td>Plot No. 558, Flat No. F1, Swarna Heights, Arora Colony, Road No. 3, Banjara Hills, Hyderabad, 500034, Telangana, India</td>
<td>Director</td>
<td>27.02.2014</td>
</tr>
<tr>
<td>7.</td>
<td>02772733</td>
<td>Mr. Vijay Kumar Singh</td>
<td>Flat -1705, Brahmputra Apptts, Sector - 29, Noida, UP, India</td>
<td>Nominee Director</td>
<td>07.11.2014</td>
</tr>
<tr>
<td>8.</td>
<td>07296273</td>
<td>Mr. R. Murahari</td>
<td>48S, Sector 7, SFS Flats, Jasola Vihar, New Delhi – 110025, Delhi, India</td>
<td>Nominee Director</td>
<td>02.11.2015</td>
</tr>
<tr>
<td>9.</td>
<td>02872723</td>
<td>Ms. C.R. Gayathri</td>
<td>Plot No. 20-A, Road No. 2, Jubilee Hills, Hyderabad – 500 033, Telangana, India</td>
<td>Independent Director</td>
<td>17.02.2017</td>
</tr>
<tr>
<td>10.</td>
<td>00024322</td>
<td>Mr. Tantra Narayan Thakur</td>
<td>B-1/46 2ND Floor, Safdarjung Enclave, New Delhi, 110029, Delhi, India</td>
<td>Independent Director</td>
<td>30.07.2015</td>
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**FOR SEMBCORP ENERGY INDIA LIMITED**

NARENDRA ANDE  
COMPANY SECRETARY  
DATE : AUGUST 31, 2020
Ref: 3/Hyd/CP No.04/2018/Sec.233 of CA 2013/RD(SER)\[4519\]. Date: 31.10.2018

Sembcorp Energy India Limited,
6-3-1090, A-5, TSR Tower, Rajbhavan Road,
Somajiguda, Hyderabad-500 082.
Telangana.

Sub: CP No.04/2018/ Sec.233 of CA 2013/RD(SER)- In the matter of Scheme of Amalgamation filed under Section 233 of the Companies Act, 2013 and the Rules made there under of Sembcorp Gayatri Power Limited (Transferor Company of Telangana) with Sembcorp Energy India Limited (Transferee Company of Telangana) and their respective Shareholders and Creditors - Reg.

********

Dear Sirs,

I am directed to refer to the subject matter and to enclose herewith the confirmation Order of Scheme of Merger or Amalgamation in Form No.CAA-12 (pursuant to Section 233 of the Companies Act, and Rule 25(5) the Companies (Arrangement and Amalgamations) Rules 2016 dated 31.10.2018 along with the copy of the approved scheme. Please ensure that the Transferor and Transferee Companies file the order within 30 days from the date of receipt of this letter with the jurisdictional Registrar of Companies, as per Rule 25(7) of the Companies (Arrangement and Amalgamation) Rules, 2016.

Yours faithfully,

(JOSEKUTTY V.E.)
JOINT DIRECTOR
FOR REGIONAL DIRECTOR

Copy for information & necessary action to:

1. The Registrar of Companies, Ministry of Corporate Affairs, Hyderabad, he is advised to make necessary entry regarding merger of Transferor Company with Transferee Company immediately after filing of INC-28.

2. The Official Liquidator, Ministry of Corporate Affairs, Hyderabad.


Received on 31-10-2018
LIST OF BOARD OF DIRECTORS OF SEMBCORP ENERGY INDIA LIMITED AS ON MARCH 31, 2018

<table>
<thead>
<tr>
<th>S. No.</th>
<th>DIN</th>
<th>Full Name</th>
<th>Address</th>
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<td>Mr. T.V. Sandeep Kumar Reddy</td>
<td>8-2-331/2/A, Road No 3, Banjara Hills, Hyderabad, 500034, Andhra Pradesh,</td>
<td>Director</td>
<td>04/04/2008</td>
</tr>
<tr>
<td>4.</td>
<td>08058201</td>
<td>Ms. Looi Lee Hwa</td>
<td>63 Pasir Ris Avenue, Singapore, 519725</td>
<td>Director</td>
<td>02/02/2018</td>
</tr>
<tr>
<td>5.</td>
<td>00013208</td>
<td>Mr. Radhey Shyam Sharma</td>
<td>B3- 1102, The World Spa (W), Sector-30 Gurgaon Haryana, India 122001</td>
<td>Independent Director</td>
<td>02/02/2018</td>
</tr>
<tr>
<td>6.</td>
<td>00062478</td>
<td>Ms. Sangeeta Talwar</td>
<td>S - 373, Greater Kailash, Part - 2, Kalkaji, New Delhi, India, 110048</td>
<td>Independent Director</td>
<td>02/02/2018</td>
</tr>
<tr>
<td>7.</td>
<td>00019437</td>
<td>Mr. Bobby Kanubhai Parikh</td>
<td>4th Floor, Seven on The Hill, Pali Hill, Auxilium Convent Road, Rajendra Kumar Chowk, Bandra (West), Mumbai, Maharashtra – 400050.</td>
<td>Independent Director</td>
<td>02/02/2018</td>
</tr>
<tr>
<td>8.</td>
<td>01875126</td>
<td>Mr. Kalaikuruchi Jairaj</td>
<td>APT, A -1003, Vaishnavi Splendour, 3rd Cross Poojary Lt, RMV Extn, II Stage, Bengaluru – 560094, Karnataka, India</td>
<td>Independent Director</td>
<td>02/02/2018</td>
</tr>
</tbody>
</table>

For Sembcorp Energy India Limited

Narendra Ande
Company Secretary
Date : August 28, 2020
To,
The AEO Programme Manager,
Directorate of Performance Management,
CBIC, D Block, IP Bhawan,
IP Estates, New Delhi - 110002

Respected Sir,

Sub: Legal Undertaking for Sembcorp Gayatri Power Limited (SGPL) for FY 2017-18

I, SHUBHESH GUPTA General Manager - Procurement of Sembcorp Energy India Ltd, declare that there is no case is pending in any legal forums against the Company, Directors & any other responsible persons involved in the business activities and also no case has been booked by any agencies till now.

This declaration is being issued for FY 2017-18 by Sembcorp Energy India Limited as Amalgamation of Sembcorp Gayatri Power Limited with Sembcorp Energy India Limited is effective from 31st October 2018. (Amalgamation Order appended for ready reference)

Thanking you

Yours faithfully
For Sembcorp Energy India Ltd

Authorised Signatory
Name: SHUBHESH GUPTA
Desig.: GENERAL MANAGER - PROCUREMENT
To,
The AEO Programme Manager,
Directorate of Performance Management,
CBIC, D Block, IP Bhawan,
IP Estates, New Delhi - 110002

Respected Sir,


I, SHUBHESH GUPTA General Manager – Procurement of Sembcorp Energy India Ltd, declare that there is no case is pending in any legal forums against the Company, Directors & any other responsible persons involved in the business activities and also no case has been booked by any agencies till now.

Thanking you

Yours faithfully

For Sembcorp Energy Indig ghergy

Authorised Signatory
Name: SHUBHESH GUPTA
Desig.: GENERAL MANAGER - PROCUREMENT
Certificate of Incorporation pursuant to change of name

[Pursuant to rule 29 of the Companies (Incorporation) Rules, 2014]

I hereby certify that the name of the company has been changed from THERMAL POWERTECH CORPORATION INDIA LIMITED to SEMBCORP ENERGY INDIA LIMITED with effect from the date of this certificate and that the company is limited by shares.

Company was originally incorporated with the name THERMAL POWERTECH CORPORATION INDIA LIMITED.

Given under my hand at Hyderabad this Tenth day of February two thousand eighteen.

RAMESH CHANDRA MISHRA
Registrar of Companies
RoC - Hyderabad

Mailing Address as per record available in Registrar of Companies office:
SEMBCORP ENERGY INDIA LIMITED
6-3-1090, A-5, TSR Towers, Rajbhavan Road, Somajiguda, Hyderabad, Telangana, India, 500082